

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NOS. 2 & 3 IN
Petition(s) for Special Leave to Appeal (Civil) No(s).25559/2008

PUSPEN BARMAN & ORS. Petitioner(s)

VERSUS

STATE OF WEST BENGAL & ORS. Respondent(s)

I.A. NO.2: (Appln. for transposing R.Nos.6 & 7 in the array of parties as petitioners)

I.A. NO.3: (Appln. for deleting the names of R. Nos.5,8 to 10 from the array from the array of parties with office report)

Date: 06/08/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
(IN CHAMBERS)

For Petitioner(s) Ms. Rukhsana Choudhury,Adv.

For Respondent(s) Mr. Tara Chandra Sharma,Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A. No.2 is allowed in terms of the prayer made.
The amended cause title may be filed within four weeks.

I.A. No.3 is allowed and the names of Respondent Nos.5,8,9 and 10 are deleted from the array of parties.
The amended cause title be filed within four weeks.

(Rama Chopra)
P.A.

(Renuka Sadana)
Court Master